

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 3
(IB)-255(PB)/2019

IN THE MATTER OF:

ICICI Prudential Venture Capital Fund Real
Estate Scheme I

.... Applicant/petitioner

Vs.

Ansal Landmark Township Pvt. Ltd.

.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 01.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the Petitioner/Applicant: Mr. Arun Kathpalia, Sr. Adv. with Mr. Rakesh Sinha
Mr. Mohit Singh and Ms. Pritika Malhotra, Advs.

For the respondent -

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 18.02.2019.

Process dasti.

List the matter on 18th February, 2019.



(M. M. KUMAR)
PRESIDENT



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)